

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 42/81 SCHEDULED TO BE HELD ON 03.01.2012 BUT ACTUALLY HELD ON 18.01.2012.

The Meeting No. 42/81 of Norms Committee-II was held on 18.01.2012 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri. S.K.Jain, D.O.	DIPP
2.	Sh. B.D. Ghosh , Addl. IA	MOS
3.	Shri K.K Funda, A.D.	MSME
4.	Shri Praveen Sharma, Dy. DG	DGFT
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:9/25/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM10/	RLA File :03/95/040/00100/AM10/	Lic.No/Date:0310537317 11.09.2009	Defer Date:14.02.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 14.02.2012			

2	Case No.:13/25/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00176/AM10/	RLA File :03/95/040/00184/AM10/	Lic.No/Date:0310537350	Defer

		11.09.2009	Date:14.02.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

3	Case No.:17/33/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00296/AM10/	RLA File :05/23/040/00092/AM10/	Lic.No/Date:0510252108 09.11.2009	Defer Date:14.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 14.02.2012.			

4	Case No.:3/43/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00418/AM10/	RLA File :05/23/040/00135/AM10/	Lic.No/Date:0510255677 06.01.2010	Defer Date:14.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 14.02.2012.			

5	Case No.:40/21/81-ALC2/2010	Party Name:COLOUR ROOF (I) LTD	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00155/AM11/	RLA File :03/94/040/00187/AM11/	Lic.No/Date:0310575439 21.05.2010	Defer Date:14.02.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 14.02.2012.			

6	Case No.:20/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00135/AM11/	RLA File :05/23/040/00034/AM11/	Lic.No/Date:0510264863 25.05.2010	Defer Date:14.02.2012
	Decision :NC observed that reply submitted by the firm is not complete and decided to send a letter to firm to submit following information as per written comments of DIPP vided U.O. dated 17.01.2012 :- Detailed calculations for the quantities of coating and insulating materials, supported by coating and insulating thicknesses in the export products and wastages claimed at each stage of manufacture. The case stands deferred and to be re-listed on 14.02.2012.			

7	Case No.:17/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00132/AM11/	RLA File :05/23/040/00043/AM11/	Lic.No/Date:0510265201 01.06.2010	Defer Date:14.02.2012
	Decision : NC observed that reply submitted by the firm is not complete and decided to send a letter to firm to submit following information as per written comments of DIPP vided U.O. dated 17.01.2012 :-			

Detailed calculations for the quantities of coating and insulating materials, supported by coating and insulating thicknesses in the export products and wastages claimed at each stage of manufacture .

The case stands deferred and to be re-listed on 14.02.2012.

8	Case No.: 12/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00329/AM11/	RLA File :04/24/040/00339/AM10/	Lic.No/Date:0410114288 04.06.2010	Defer Date:14.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 14.02.2012.			

9	Case No.: 37/29/81-ALC2/2010	Party Name:RPG CABLES LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00280/AM11/	RLA File :03/95/040/00691/AM10/	Lic.No/Date:0310577805 08.06.2010	Defer Date:14.02.2012
	Decision : NC observed that reply from the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 14.02.2012.			

10	Case No.: 30/21/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00145/AM11/	RLA File :07/24/040/00093/AM11/	Lic.No/Date:0710072557 29.06.2010	Defer Date:14.02.2012
	Decision : : NC observed that comments of MNRE is awaited and hence decided to send a reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 14.02.2012.			

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Case No.: 1/16/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status: Approved
HQ File :01/81/050/00086/AM11/	RLA File :03/94/040/00268/AM11/	Lic.No/Date:0310581975 02.07.2010	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2006-TW (Vol-II) dated 02.12.2011 as applied for by the firm as under:			
Export item	Quantity	Import item	Quantity
Cold Rolled Stainless Steel Strips/sheets/coils of width 240 mm max. and thickness 0.01 mm to 3.00 mm, Grade 316L	258000 Kg	Cold Rolled Stainless Steel Coils of width 600 mm and above , thickness 3.5 mm and above, Grade 316 L	240000 Kg
R/A may take suitable consequential action accordingly.			

12	Case No.: 34/1/81-ALC2/2011	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00613/AM11/	RLA File :07/24/040/00100/AM11/	Lic.No/Date:0710072616 06.07.2010	Defer Date:14.02.2012
	Decision : NC observed that comments of MNRE is awaited and hence decided to send a reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 14.02.2012.			

13	Case No.: 6/16/81-ALC2/2010	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Approved
	HQ File :01/81/050/00091/AM11/	RLA File :03/95/040/00229/AM11/	Lic.No/Date:0310582844 09.07.2010	Defer Date:03.01.2012
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2006-TW (Vol-II) dated 03.01.2012 as under :- The quantity of import item is allowed 65920 Kgs @ 1.03 kg/kg of exports. Thickness should be 5.5 mm to 8 mm and width should be 600 mm and above. The word 'width maximum 240 mm' added in the description of export. R/A may take suitable consequential action accordingly.			

14	Case No.: 7/17/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00100/AM11/	RLA File :07/24/040/00115/AM11/	Lic.No/Date:0710072960 15.07.2010	Defer Date:14.02.2012
	Decision : NC observed that comments of MNRE is awaited and hence decided to send a reminder to MNRE to expedite the comments. The case stands deferred and to be relisted on 14.02.2012.			

15	Case No.: 23/29/81-ALC2/2010	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00266/AM11/	RLA File :05/23/040/00088/AM11/	Lic.No/Date:0510269341 29.07.2010	Defer Date:14.02.2012
	Decision : NC observed that reply of the firm has been received and being sent to DHI for comments. The case stands deferred and to be relisted on 14.02.2012.			

16	Case No.: 45/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM11/	RLA File :34/24/040/00095/AM11/	Lic.No/Date:3410027618 05.08.2010	Defer Date:14.02.2012
	Decision : NC decided to send a letter to firm to submit requisite information as asked by MSME in another case i.e. AA NO. 3410024344 dated 02.06.2010 as under:- 1. Complete chemical composition/Specification of imported inputs, i.e. copper revert, indicating Break up of copper quantity and various other materials there in. 2. Wastage justification stage wise.			

3. Reason to import copper reverts having less copper contents.
 4. Any other supportive document to ascertain wastage involved.
- The case stands deferred and to be relisted on 14.02.2012.

17	Case No.:10/48/81-ALC2/2010	Party Name:PRIMEX PLASTICS (P) LTD	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00539/AM11/	RLA File :07/24/040/00149/AM11/	Lic.No/Date:0710073515 10.08.2010	Defer Date:14.02.2012
	Decision : NC observed that comments of C&PC is awaited and hence decided to send a reminder to C&PC to expedite the comments. The case stands deferred and to be relisted on 14.02.2012.			

18	Case No.:9/21/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00124/AM11/	RLA File :09/24/040/00168/AM11/	Lic.No/Date:0910043050 11.08.2010	Defer Date:14.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 14.02.2012.			

19	Case No.:10/23/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00165/AM11/	RLA File :03/94/040/00302/AM11/	Lic.No/Date:0310588358 18.08.2010	Defer Date:14.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

20	Case No.:16/23/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM11/	RLA File :03/94/040/00484/AM11/	Lic.No/Date:0310589702 26.08.2010	Defer Date:14.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 14.02.2012.			

21	Case No.:11/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM11/	RLA File :03/94/040/00483/AM11/	Lic.No/Date:0310589705 26.08.2010	Defer Date:14.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 14.02.2012.			

22	Case No.:17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date:14.02.2012
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands			

	deferred and to be relisted on 14.02.2012.
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23	Case No.: 16/29/81-ALC2/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00259/AM11/	RLA File :03/95/040/00520/AM11/	Lic.No/Date:0310594870 01.10.2010	Defer Date:14.02.2012
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be re-listed on 14.02.2012.			

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Case No.: 62/29/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status: Approved
HQ File :01/81/050/00305/AM11/	RLA File :03/94/040/00418/AM11/	Lic.No/Date:0310595668 07.10.2010	Defer Date:03.01.2012
Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2006-TW (Vol-II) dated 02.12.2011 as applied for by the firm as under:			
Export item	Quantity	Import item	Quantity
Cold Rolled Stainless Steel Strips/sheets/coils of width 240 mm max. and thickness 0.01 mm to 5.00 mm, Grade 316L	247250 Kg	Cold Rolled Stainless Steel Coils of width 600 mm and above , thickness 5.5 mm and above, Grade 316 L	230000 Kg
R/A may take suitable consequential action accordingly.			

25	Case No.: 60/29/81-ALC2/2010	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status: Approved
	HQ File :01/81/050/00303/AM11/	RLA File :07/24/040/00266/AM11/	Lic.No/Date:0710074689 08.10.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(92)2011-ME dated 23.12.2011 as under:- The quantity of import item is allowed as 6649 Kg considering 5% wastage. R/A may take suitable consequential action accordingly.			

26	Case No.: 63/29/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00306/AM11/	RLA File :09/24/040/00285/AM11/	Lic.No/Date:0910043872 11.10.2010	Defer Date:14.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

	Case No.: 9/33/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE	Meet No/Date:42/81-ALC2/2011	Status:Deferred and
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27		LIMITED	03.01.2012	Re-indexed
	HQ File :01/81/050/00326/AM11/	RLA File :09/24/040/00279/AM11/	Lic.No/Date:0910044171 04.11.2010	Defer Date:14.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

28	Case No.:20/33/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Closed
	HQ File :01/81/050/00337/AM11/	RLA File :05/23/040/00216/AM11/	Lic.No/Date:0510276712 10.11.2010	Defer Date:
	Decision : NC decided to withdraw the case as case is already closed .			

29	Case No.:2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date:14.02.2012
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 14.02.2012.			

30	Case No.:20/42/81-ALC2/2010	Party Name:JSW STEEL LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00467/AM11/	RLA File :03/94/040/00653/AM11/	Lic.No/Date:0310605144 08.12.2010	Defer Date:14.02.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 14.02.2012.			

31	Case No.:8/42/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00455/AM11/	RLA File :03/94/040/00759/AM11/	Lic.No/Date:0310606408 15.12.2010	Defer Date:14.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

32	Case No.:6/45/81-ALC2/2010	Party Name:WELSPUN CORP LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00483/AM11/	RLA File :34/24/040/00235/AM11/	Lic.No/Date:3410028876 22.12.2010	Defer Date:14.02.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 14.02.2012.			

	Case No.:13/42/81-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Approved
	HQ File :01/81/050/00460/AM11/	RLA File :03/95/040/00711/AM11/	Lic.No/Date:0310608915	Defer

33		31.12.2010	Date:03.01.2012
	Decision : NC decided to ratify the norms of above AA as per written comment of DIT vide U.O. No 17 (80)/2011-IPHW dated 06.01.2012 as under: The norms of above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.		

34	Case No.:21/42/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00468/AM11/	RLA File :05/23/040/00259/AM11/	Lic.No/Date:0510280963 05.01.2011	Defer Date:14.02.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 14.02.2012.			

35	Case No.:47/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00626/AM11/	RLA File :04/24/040/00275/AM11/	Lic.No/Date:0410120396 05.01.2011	Defer Date:14.02.2012
	Decision : NC observed that the case is under examination at DIT. The case stands deferred and to be re-listed on 14.02.2012.			

36	Case No.:29/1/81-ALC2/2011	Party Name:TORRENT CABLES LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00608/AM11/	RLA File :08/24/040/00282/AM11/	Lic.No/Date:0810095939 01.02.2011	Defer Date:14.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

37	Case No.:9/1/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00009/AM12/	RLA File :03/95/040/00721/AM11/	Lic.No/Date:0310613547 01.02.2011	Defer Date:14.02.2012
	Decision : NC observed that the case is under examination at DOT. The case stands deferred and to be re-listed on 14.02.2012.			

38	Case No.:30/1/81-ALC2/2011	Party Name:BHUSHAN POWER & STEEL LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00609/AM11/	RLA File :02/24/040/00190/AM11/	Lic.No/Date:0210154305 02.02.2011	Defer Date:14.02.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 14.02.2012.			

39	Case No.:5/1/81-ALC2/2011	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00005/AM12/	RLA File :03/94/040/00961/AM11/	Lic.No/Date:0310613860 03.02.2011	Defer Date:14.02.2012

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.

40	Case No.: 16/48/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00545/AM11/	RLA File :09/24/040/00444/AM11/	Lic.No/Date:0910045528 11.02.2011	Defer Date:14.02.2012
	Decision : NC observed that firm has not given reply of following point raised in earlier deficiency letter and decided to send a letter to firm to submit the same as per written comments of DIPP vide U.O. dated 17.01.2011 as under:- Weight of import items do not match with the blank sizes for different export products and the same may be clarified. The case stands deferred and to be re-listed on 14.02.2012.			

41	Case No.: 43/1/81-ALC2/2011	Party Name:BOSCH LIMITED,	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00622/AM11/	RLA File :07/24/040/00450/AM11/	Lic.No/Date:0710077317 11.02.2011	Defer Date:14.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

42	Case No.: 38/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date:14.02.2012
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be re-listed on 14.02.2012.			

43	Case No.: 11/7/81-ALC2/2011	Party Name:IDMC LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Approved
	HQ File :01/81/050/00027/AM12/	RLA File :34/24/040/00204/AM11/	Lic.No/Date:3410029432 25.02.2011	Defer Date:03.01.2012
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 17.01.2012 as under:- 1. Net weight of 11359 Kgs. may be specified with the quantity of export product. 2. Quantity of import item at Sl. No. 1 may be allowed as 2133 Kgs. inclusive of 5 % wastage. 3. Quantity of import item at Sl. No. 2 may be allowed as 3499 Kgs. inclusive of 5 % wastage. 4. Quantity of import item at Sl. No. 3 may be allowed as 703 Kgs. inclusive of 5 % wastage R/A may take suitable consequential action accordingly.			

44	Case No.: 9/14/81-ALC2/2011	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00086/AM12/	RLA File :02/24/040/00212/AM11/	Lic.No/Date:0210155678 02.03.2011	Defer Date:14.02.2012

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.

45	Case No.: 5/7/81-ALC2/2011	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status: Reject
	HQ File :01/81/050/00021/AM12/	RLA File :05/24/040/00379/AM11/	Lic.No/Date:0510285256 07.03.2011	Defer Date:
	Decision : NC decided to reject the request of firm for non submission of reply despite three reminders.			

46	Case No.: 49/1/81-ALC2/2011	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00628/AM11/	RLA File :07/24/040/00456/AM11/	Lic.No/Date:0710077953 10.03.2011	Defer Date:14.02.2012
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 14.02.2012.			

47	Case No.: 6/7/81-ALC2/2011	Party Name:ADOR POWERTRON LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00022/AM12/	RLA File :31/24/040/00246/AM11/	Lic.No/Date:3110047333 11.03.2011	Defer Date:14.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

48	Case No.: 51/1/81-ALC2/2011	Party Name:CHHAPERIA ELECTRO COMPONENTS PVT.LTD.,	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status: Approved
	HQ File :01/81/050/00630/AM11/	RLA File :07/24/040/00455/AM11/	Lic.No/Date:0710078096 17.03.2011	Defer Date:03.01.2012
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 17.01.2012 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as 1.05 Kgs./Kg. content in the export products as per SION C-1893. 2. Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./Kg. content in the export products as per SION C-1893. 3. Quantity of import item at Sl. No. 3 may be allowed as 70000 Nos. on net to net basis with accountability clause. 4. Words “ 20 AWG Stranded Tinned Copper Silicon insulated cable 300/500V” may be suffixed with the description of import item at Sl. No. 4 and quantity of this item may be allowed as 35350 Meters inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

49	Case No.: 7/7/81-ALC2/2011	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00023/AM12/	RLA File :05/23/040/00342/AM11/	Lic.No/Date:0510286301 17.03.2011	Defer Date:14.02.2012
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 14.02.2012.			

50	Case No.:19/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00598/AM11/	RLA File :05/23/040/00358/AM11/	Lic.No/Date:0510286525 21.03.2011	Defer Date:14.02.2012
	Decision : NC observed that reply of the firm is not complete. Hence decided to send a reminder to firm to submit complete reply as per DHI U.O. No. 3(94)/2010/TSW(B) dated 16.12.2011. (copy enclosed) The case stands deferred and to be re-listed on 14.02.2012.			

51	Case No.:20/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00599/AM11/	RLA File :05/23/040/00360/AM11/	Lic.No/Date:0510286526 21.03.2011	Defer Date:14.02.2012
	Decision : NC observed that reply of the firm is not complete. Hence decided to send a reminder to firm to submit complete reply as per DHI U.O. No. 3(94)/2010/TSW(B) dated 16.12.2011. (copy enclosed) The case stands deferred and to be re-listed on 14.02.2012.			

52	Case No.:2/7/81-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00018/AM12/	RLA File :07/21/040/00946/AM11/	Lic.No/Date:0710078148 21.03.2011	Defer Date:14.02.2012
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 14.02.2012.			

53	Case No.:21/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00600/AM11/	RLA File :05/23/040/00359/AM11/	Lic.No/Date:0510286546 22.03.2011	Defer Date:14.02.2012
	Decision : NC observed that reply of the firm is not complete. Hence decided to send a reminder to firm to submit complete reply as per DHI U.O. No. 3(94)/2010/TSW(B) dated 16.12.2011. (copy enclosed) The case stands deferred and to be re-listed on 14.02.2012.			

54	Case No.:22/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00601/AM11/	RLA File :05/23/040/00368/AM11/	Lic.No/Date:0510286547 22.03.2011	Defer Date:14.02.2012
	Decision : NC observed that reply of the firm is not complete. Hence decided to send a reminder to firm to submit complete reply as per DHI U.O. No. 3(94)/2010/TSW(B) dated 16.12.2011. (copy enclosed) The case stands deferred and to be re-listed on 14.02.2012.			

55	Case No.:23/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00602/AM11/	RLA File :05/23/040/00369/AM11/	Lic.No/Date:0510286548 22.03.2011	Defer Date:14.02.2012
	Decision : NC observed that reply of the firm is not complete. Hence decided to send a reminder to firm to submit complete reply as per DHI U.O. No. 3(94)/2010/TSW(B) dated 16.12.2011. (copy enclosed) The case stands deferred and to be re-listed on 14.02.2012.			

56	Case No.: 24/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00603/AM11/	RLA File :05/23/040/00370/AM11/	Lic.No/Date:0510286549 22.03.2011	Defer Date:14.02.2012
	Decision NC observed that reply of the firm is not complete. Hence decided to send a reminder to firm to submit complete reply as per DHI U.O. No. 3(94)/2010/TSW(B) dated 16.12.2011. (copy enclosed) The case stands deferred and to be re-listed on 14.02.2012.			

57	Case No.: 26/7/81-ALC2/2011	Party Name:SAVERA AUTO COMPS PVT.LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00042/AM12/	RLA File :03/95/040/00946/AM11/	Lic.No/Date:0310622965 23.03.2011	Defer Date:14.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

58	Case No.: 56/1/81-ALC2/2011	Party Name:SWASTIK PIPES LTD	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00635/AM11/	RLA File :05/24/040/00398/AM11/	Lic.No/Date:0510286772 24.03.2011	Defer Date:14.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

59	Case No.: 27/7/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Approved
	HQ File :01/81/050/00043/AM12/	RLA File :03/95/040/01025/AM11/	Lic.No/Date:0310623070 24.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 17.01.2011 as under:- - Words "containing 56 % Ni" may be suffixed with the description of export product at Sl. No. 1. - Quantity of export product at Sl. No. 1 may be modified as 2724 Kg. - Quantity of import item may be allowed as applied for i.e. 4366.63 Kgs. inclusive of 3 % wastage after taking clue from SION C-1198. R/A may take suitable consequential action accordingly.			

60	Case No.: 14/1/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00593/AM11/	RLA File :03/94/040/01077/AM11/	Lic.No/Date:0310623225 25.03.2011	Defer Date:14.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

	Case No.: 63/1/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA	Meet No/Date:42/81-ALC2/2011	Status:Deferred and
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61		PVT.LTD.	03.01.2012	Re-indexed
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date:14.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

62	Case No.:24/14/81-ALC2/2011	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00101/AM12/	RLA File :03/95/040/00986/AM11/	Lic.No/Date:0310625042 05.04.2011	Defer Date:14.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

63	Case No.:4/7/81-ALC2/2011	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00020/AM12/	RLA File :10/24/040/00128/AM11/	Lic.No/Date:1010042416 06.04.2011	Defer Date:14.02.2012
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be re-listed on 14.02.2012.			

64	Case No.:19/7/81-ALC2/2011	Party Name:TEMA INDIA LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Reject
	HQ File :01/81/050/00035/AM12/	RLA File :03/95/040/01062/AM11/	Lic.No/Date:0310626861 18.04.2011	Defer Date:
	Decision : NC decided to reject the case for non submission of reply. R/A may take suitable consequential action accordingly.			

65	Case No.:22/14/81-ALC2/2011	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00099/AM12/	RLA File :03/94/040/01143/AM11/	Lic.No/Date:0310627277 19.04.2011	Defer Date:14.02.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for examination. The case stands deferred and to be re-listed on 14.02.2012.			

66	Case No.:5/14/81-ALC2/2011	Party Name:TORRENT CABLES LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Approved
	HQ File :01/81/050/00082/AM12/	RLA File :08/24/040/00381/AM11/	Lic.No/Date:0810098566 26.04.2011	Defer Date:03.01.2012
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 17.01.2011 as under:- 1. Net weight of export product may be specified as 110.25 MT. 2. Quantity of import item at Sl.No.1 may be allowed as 41.284 MT inclusive of 1 % wastage. 3. Quantity of import item at Sl.No.2 may be allowed as 19.695 MT inclusive of 1 % wastage. 4. Quantity of import item at Sl.No.3 may be allowed as 1.02 MT inclusive of 1 % wastage.			

	4. Quantity of import item at Sl.No.3 may be allowed as 1.03 MT inclusive of 1 % wastage. 5. Quantity of import item at Sl. No. 4 may be allowed as 5.686 MT inclusive of 5 % wastage. 6. Quantity of import item at Sl.No.5 may be allowed as 4.505 MT inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.
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67	Case No.:8/7/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00024/AM12/	RLA File :05/23/040/00041/AM12/	Lic.No/Date:0510289690 04.05.2011	Defer Date:14.02.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to MOS for examination. The case stands deferred and to be re-listed on 14.02.2012.			

68	Case No.:18/7/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Approved
	HQ File :01/81/050/00034/AM12/	RLA File :05/24/040/00031/AM12/	Lic.No/Date:0510290134 10.05.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as under:- - The voltage rating of the export product is 1100 V. - Import item at sl No. 1,2,3 and 4 is allowed as per SION C-1392 . - Import item at Sl No. 5 is allowed 1.05kg/kg in export product. R/A may take suitable consequential action accordingly.			

69	Case No.:20/7/81-ALC2/2011	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Approved
	HQ File :01/81/050/00036/AM12/	RLA File :03/95/040/00047/AM12/	Lic.No/Date:0310630339 10.05.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2006-TW (Vol.-II) dated 02.12.2011 as under;- The quantity of import item is allowed 77609 Kgs @ 1.03 kg/kg of exports. Thickness should be 0.90 mm to 2.5 mm and width should be 600 mm and above. The word ‘width maximum 240 mm’ added in the description of export product. R/A may take suitable consequential action accordingly.			

70	Case No.:23/7/81-ALC2/2011	Party Name:BPL - FTA ENERGIES P LTD	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00039/AM12/	RLA File :04/24/040/00012/AM12/	Lic.No/Date:0410123943 10.05.2011	Defer Date:14.02.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for examination. The case stands deferred and to be re-listed on 14.02.2012.			

	Case No.:24/7/81-ALC2/2011	Party Name:BPL - FTA ENERGIES P LTD	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
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71	HQ File :01/81/050/00040/AM12/	RLA File :04/24/040/00013/AM12/	Lic.No/Date:0410123944 10.05.2011	Defer Date:14.02.2012
Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for examination. The case stands deferred and to be re-listed on 14.02.2012.				

72	Case No.:25/7/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Approved
	HQ File :01/81/050/00041/AM12/	RLA File :05/24/040/00032/AM12/	Lic.No/Date:0510290135 10.05.2011	Defer Date:03.01.2012
Decision : NC decided to ratify the norms of above AA taking clue from SION C1392 as under: 1. Import item No.1 is allowed 1.01 kg/kg in export product. 2. Import item No.2 is allowed 1.01 kg/kg in export product. 3. Import item No.3 is allowed 1.05 kg/kg in export product. 4. Import item No.4 is allowed 1.05 kg/kg in export product. 5. Import item No.5 is allowed 1.05 kg/kg in export product. 6. Import item No.6 is allowed 1.02 kg/kg in export product. 7. Import item No.7 is allowed as per packaging policy. R/A may take suitable consequential action accordingly.				

73	Case No.:10/14/81-ALC2/2011	Party Name:HAVELLS INDIA LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Approved
	HQ File :01/81/050/00087/AM12/	RLA File :05/23/040/00091/AM12/	Lic.No/Date:0510292911 10.06.2011	Defer Date:03.01.2012
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 17.01.2012 as under:- 1. Export weights of 8.684 MT, 14.92 MT, 81.992 MT, 34.793 MT, 63.369 MT, 4.047 MT, 21.73 MT, 14.814 MT, 0.438 MT, 0.615 MT, 1.804 MT, 0.596 MT, 0.783 MT, 1.029 MT, 1.451 MT, 2.739 MT, 4.87 MT, 0.683 MT, 0.684 MT, 0.997 MT, 1.412 MT & 0.742 MT may be specified with the quantities of export products from Sl. Nos. 1 to 22 respectively. 2. Quantity of import items at Sl. No. 1 may be allowed as 104640 Kgs. after taking clue from Engineering Tables 4 & 5. 3. Quantity of import item at Sl. No.2 may be allowed as 3113 Kgs. 1.01 Kgs./Kg. content for export products from Sl. Nos. 1 to 7. 4. Quantity of import item at Sl. No. 3 may be allowed as 1.05 Kgs./Kg. content for export products from Sl. Nos. 1 to 7. 5. Quantity of import item at Sl. No. 4 may be allowed as 1.05 Kgs./Kg. content for export products from Sl. Nos. 1 to 7 & 9 to 15. 6. Quantity of import item at Sl. No. 5 may be allowed as 1.02 Kgs./Kg. content for export products from Sl. Nos. 1 to 5 & 8 to 15. 7. Quantity of import item at Sl. No.6 may be allowed as 2515 Kgs. 1.01 Kgs./Kg. content for export products at Sl. Nos. 6 & 7. 8. Quantity of import item at Sl. No. 7 may be allowed as 1.05 Kgs./Kg. content for export products from Sl. Nos. 1 to 22. R/A may take suitable consequential action accordingly.				

	Case No.:11/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:closed
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74	HQ File :01/81/050/00088/AM12/	RLA File :05/23/040/00094/AM12/	Lic.No/Date:0510293097 13.06.2011	Defer Date:
Decision : NC decided to withdraw the case as case already closed.				

75	Case No.:12/14/81-ALC2/2011	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Approved
	HQ File :01/81/050/00089/AM12/	RLA File :04/24/040/00075/AM12/	Lic.No/Date:0410124887 13.06.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 17.01.2012 as under:- 1. Words “containing 2381 MT of MS/HR A-36 Grade Plates & 238 MT of Galvanized Grating” may be suffixed with the description of export product. 2. Word “relevant” may be prefixed with the descriptions of import items at Sl. No. 1 & 5 and their quantity may be allowed as 1.05 Kgs./Kg. content in the export products. 3. Total quantity of import items at Sl. Nos. 2, 3 & 4 put together may be allowed as 77.8 MT. R/A may take suitable consequential action accordingly.				

76	Case No.:13/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00090/AM12/	RLA File :05/23/040/00092/AM12/	Lic.No/Date:0510293233 14.06.2011	Defer Date:14.02.2012
Decision : NC observed that reply of the firm has been received and being forwarded to MOS for examination. The case stands deferred and to be re-listed on 14.02.2012.				

77	Case No.:14/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00091/AM12/	RLA File :05/23/040/00103/AM12/	Lic.No/Date:0510293234 14.06.2011	Defer Date:14.02.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.				

78	Case No.:16/14/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00093/AM12/	RLA File :03/94/040/00216/AM12/	Lic.No/Date:0310636355 15.06.2011	Defer Date:14.02.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.				

79	Case No.:17/14/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00094/AM12/	RLA File :03/94/040/01157/AM11/	Lic.No/Date:0310636363 15.06.2011	Defer Date:14.02.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.				

80	Case No.:18/14/81-ALC2/2011	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00095/AM12/	RLA File :05/23/040/00031/AM12/	Lic.No/Date:0510293736 16.06.2011	Defer Date:14.02.2012
	Decision : NC observed that comments of DOT is awaited and hence decided to send a reminder to DOT to expedite the comments. The case stands deferred and to be relisted on 14.02.2012.			

81	Case No.:26/28/81-ALC2/2011	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00246/AM12/	RLA File :32/24/040/00015/AM12/	Lic.No/Date:3210048412 16.06.2011	Defer Date:14.02.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(100)/2010/TSW(B) dated 16.12.2011:- (i) Information as SI. No. 4 and 11 SDL for each model of export product indicating break up of their quantities. (ii) Justification for the quantity of insulation paper. The case stands deferred and to be relisted on 14.02.2012.			

82	Case No.:19/14/81-ALC2/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00096/AM12/	RLA File :03/95/040/00117/AM12/	Lic.No/Date:0310636983 17.06.2011	Defer Date:14.02.2012
	Decision : NC observed that reply from the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be relisted on 14.02.2012.			

83	Case No.:19/28/81-ALC2/2011	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00239/AM12/	RLA File :02/24/040/00056/AM12/	Lic.No/Date:0210161414 30.06.2011	Defer Date:14.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

84	Case No.:11/18/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00149/AM12/	RLA File :05/23/040/00140/AM12/	Lic.No/Date:0510296444 13.07.2011	Defer Date:14.02.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for examination. The case stands deferred and to be re-listed on 14.02.2012			

85	Case No.:6/28/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00226/AM12/	RLA File :06/24/040/00015/AM12/	Lic.No/Date:0610022896 19.07.2011	Defer Date:14.02.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.				

86	Case No.:5/28/81-ALC2/2011	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Approved
	HQ File :01/81/050/00225/AM12/	RLA File :07/24/040/00125/AM12/	Lic.No/Date:0710080788 20.07.2011	Defer Date:03.01.2012
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(105)/2008/TSW(B) dated 16.12.2011 as under;- (i) Import Item No. 1 to 10 are components and may be allowed on net-to-net basis as per condition of GN 4 for Engineering Products. (ii) Import Item No. 11 to 13 are consumables and may be allowed with their combined CIF value restricted within 2% FOB value of export products. R/A may take suitable consequential action accordingly.				

87	Case No.:2/28/81-ALC2/2011	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00222/AM12/	RLA File :31/83/040/00079/AM12/	Lic.No/Date:3110049515 01.08.2011	Defer Date:14.02.2012
Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be re-listed on 14.02.2012.				

88	Case No.:1/21/81-ALC2/2011	Party Name:HEENA METAL PVT LTD	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Approved
	HQ File :01/81/050/00175/AM12/	RLA File :03/94/040/00311/AM12/	Lic.No/Date:0310645667 02.08.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O NO. 30(77)2011-ME dated 03.01.2012 as under:- Taking clue from the SION C-1575/C-1627 the quantity of both the imported scraps (Copper Scrap and Zinc scrap) is allowed as 1.06 Kg/kg content in export product. R/A may take suitable consequential action accordingly.				

89	Case No.:4/28/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00224/AM12/	RLA File :25/24/040/00011/AM12/	Lic.No/Date:2510003329 08.08.2011	Defer Date:14.02.2012
Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 14.02.2012.				

90	Case No.:1/22/81-ALC2/2011	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:42/81-ALC2/2011	Status:Deferred and
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		03.01.2012	Re-indexed
HQ File :01/81/050/00178/AM12/	RLA File :04/24/040/00059/AM12/	Lic.No/Date:0410127031 10.08.2011	Defer Date:14.02.2012
Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 14.02.2012.			

91	Case No.: 21/28/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00241/AM12/	RLA File :05/23/040/00178/AM12/	Lic.No/Date:0510299163 10.08.2011	Defer Date:14.02.2012
	Decision : NC decided to send a letter to firm to submit following information as required by DIPP vide U.O. dated 17.01.2012 : 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format. 2. Detailed calculations for the quantities of coating and lining materials at Sl. No. 3, 4 & 5 of import items, supported by external coating and internal lining thicknesses, net weights thereof contained in the export product and wastages claimed at each stage of manufacture. The case stands deferred and to be relisted on 14.02.2012.			

92	Case No.: 18/28/81-ALC2/2011	Party Name:JSW SEVERFIELD STRUCTURES LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM12/	RLA File :03/94/040/00401/AM12/	Lic.No/Date:0310648317 12.08.2011	Defer Date:14.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

93	Case No.: 24/28/81-ALC2/2011	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00244/AM12/	RLA File :05/24/040/00174/AM12/	Lic.No/Date:0510299946 19.08.2011	Defer Date:14.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

94	Case No.: 25/28/81-ALC2/2011	Party Name:ROOP ARINNA FABRICATORS PRIVATE LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00245/AM12/	RLA File :05/24/040/00165/AM12/	Lic.No/Date:0510299941 19.08.2011	Defer Date:14.02.2012
	Decision : NC decided to send a letter to firm to submit requisite information as required by MSME. The case stands deferred and to be re-listed on 14.02.2012.			

95	Case No.: 7/28/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00227/AM12/	RLA File :05/24/040/00185/AM12/	Lic.No/Date:0510300201 24.08.2011	Defer Date:14.02.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-			

Decision : NC observed that reply of the firm has been received and being forwarded to DIT for comments. The case stands deferred and to be re-listed on 14.02.2012.

96	Case No.:1/28/81-ALC2/2011	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00221/AM12/	RLA File :04/24/040/00106/AM12/	Lic.No/Date:0410127454 25.08.2011	Defer Date:14.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

97	Case No.:8/28/81-ALC2/2011	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00228/AM12/	RLA File :05/24/040/00067/AM12/	Lic.No/Date:0510300372 25.08.2011	Defer Date:14.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

98	Case No.:20/28/81-ALC2/2011	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00240/AM12/	RLA File :02/24/040/00097/AM12/	Lic.No/Date:0210164755 26.08.2011	Defer Date:14.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

99

Case No.:10/28/81-ALC2/2011	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Approved												
HQ File :01/81/050/00230/AM12/	RLA File :04/24/040/00147/AM12/	Lic.No/Date:0410127670 30.08.2011	Defer Date:												
Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(16)/2011-TW dated 29.12.2011 as under:-															
<table><tr><th>SI. No.</th><th></th><th>Description</th><th>Quantity</th></tr><tr><td>1.</td><td>Export Item</td><td>Cold Rolled Grain Oriented (CRGO) Fully Processed, Silicon Electrical Alloy Steel Sheets/ Wide Coils of thickness 0.23 mm to 0.35 mm, and width maximum 300 mm</td><td>2,00,000 KGS</td></tr><tr><td>2.</td><td>Import Item</td><td>Cold Rolled Grain Oriented (CRGO) Fully Processed, Silicon Electrical Alloy Steel Coils of relevant grade, thickness 0.23 mm to 0.35 mm, and width 900 mm to 1200 mm</td><td>2,03,000 KGS</td></tr></table>				SI. No.		Description	Quantity	1.	Export Item	Cold Rolled Grain Oriented (CRGO) Fully Processed, Silicon Electrical Alloy Steel Sheets/ Wide Coils of thickness 0.23 mm to 0.35 mm, and width maximum 300 mm	2,00,000 KGS	2.	Import Item	Cold Rolled Grain Oriented (CRGO) Fully Processed, Silicon Electrical Alloy Steel Coils of relevant grade, thickness 0.23 mm to 0.35 mm, and width 900 mm to 1200 mm	2,03,000 KGS
SI. No.		Description	Quantity												
1.	Export Item	Cold Rolled Grain Oriented (CRGO) Fully Processed, Silicon Electrical Alloy Steel Sheets/ Wide Coils of thickness 0.23 mm to 0.35 mm, and width maximum 300 mm	2,00,000 KGS												
2.	Import Item	Cold Rolled Grain Oriented (CRGO) Fully Processed, Silicon Electrical Alloy Steel Coils of relevant grade, thickness 0.23 mm to 0.35 mm, and width 900 mm to 1200 mm	2,03,000 KGS												
Import item at SI No. 2 &3 is allowed as per packing policy.															
R/A may take suitable consequential action accordingly.															

100	Case No.:12/28/81-ALC2/2011	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00232/AM12/	RLA File :05/24/040/00172/AM12/	Lic.No/Date:0510300775 30.08.2011	Defer Date:14.02.2012
	Decision : NC observed that comments of DIT is awaited and hence decided to send a reminder to DIT to expedite the comments. The case stands deferred and to be relisted on 14.02.2012.			

101	Case No.:13/28/81-ALC2/2011	Party Name:KUMAR INDUSTRIES	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Approved
	HQ File :01/81/050/00233/AM12/	RLA File :05/23/040/00202/AM12/	Lic.No/Date:0510300884 30.08.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 17.01.2012 as under:- 1. Words "containing 98214 Kgs Stainless Steel" may be suffixed with the description of export product. 2. Words "Dia. 6" to 10", Thickness 0.32 mm" may be suffixed with the description of import item and its quantity may be allowed as 108036 Kgs. inclusive of a wastage of 10 %. R/A may take suitable consequential action accordingly.			

102	Case No.:11/28/81-ALC2/2011	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00231/AM12/	RLA File :05/24/040/00184/AM12/	Lic.No/Date:0510300934 01.09.2011	Defer Date:14.02.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.			

103	Case No.:23/28/81-ALC2/2011	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Approved
	HQ File :01/81/050/00243/AM12/	RLA File :07/24/040/00220/AM12/	Lic.No/Date:0710082170 09.09.2011	Defer Date:03.01.2012
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vided U.O. No. 3(97)/2008-TSW(B) dated 11.01.2012 as under;- Taking clue from SION C-274 the above proposal is recommend as under:- Export product:- Coated / painted radiators for transformers made of CRCA- 5000 MT Import items:-			

Sl. No.	Item	Quantity recommended	Remarks
1.	CRCA non alloy steel sheets/ coils	5,052 MT	As per SION C-274
2.	Relevant Paint related materials	163 MT	-Do-
3.	Packing material	As per policy for packing material	
4.	Welding wires	25 MT	@ 0.5% of the weight of export product
5.	Steel Grids/Aluminium Oxide	Quantity and value may be restricted within 0.2% of	

RESTRICTED WITHIN 0.2 % OF
FOB value

R/A may take suitable consequential action accordingly.

104	Case No.:17/28/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:42/81-ALC2/2011 03.01.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00237/AM12/	RLA File :03/95/040/00450/AM12/	Lic.No/Date:0310654817 20.09.2011	Defer Date: 14.02.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 14.02.2012			

Offline cases

Sl. No. 221

CASE NO. AR- 78	M/s HBL Power System Ltd.
Meeting No. 42/81	F.No.01/81/050/0344/AM11/DES-II
Dated:03.01.2012	Advance Licence No. 0910044263 dated 12.11.2010

Decision :NC decided to send a letter to firm to submit requisite information as required by DIPP vide U.O dated 17.01.2012 as under:

1. Documentary evidence/catalogue of the export products at Sl. No. 1 & 2 indicating number of cells in both the export products.
2. Actual filled weight of export products at Sl. No. 1 & 2.
3. Actual net weights of each of imported and indigenous inputs in export product at Sl. No. 1 & 2 for the purpose of material balancing.

The case stands deferred and to be relisted on 14.02.2012

Sl. No. 222

CASE NO. AR- 79	M/s High Energy Batteries (India) Ltd.
Meeting No. 42/81	F.No.01/81/050/0388/AM11/DES-II
Dated:03.01.2012	Advance Licence No0410117730 dated 01.10.2010

Decision : As per discussion with representative of DIPP present in the meeting the NC decided to clarify that there is no change in UOM of import items at SL No. 2, 3&4. However, weight of import items at SI No, 2,3&4 has been restricted as 2 217.4 Kgs,279.3 Kgs &234.2 Kgs respectively inclusive of 2% wastage.

R/A may take suitable consequential action accordingly.

Sl. No. 223

CASE NO. AR- 80	M/s Vijai Electrical Ltd, Hyderabad
Meeting No. 42/81	F.No.01/81/050/0312/AM10/DES-II
Dated:03.01.2012	Advance Licence No.0910039893 dated 12.11.2009

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 14.02.2012.

Sl No. 224

CASE NO. AR- 66	M/s. Nicomet Industries
Meeting No. 42/81	F.No.01/81/050/113/AM11/DES-II
Dated:03.01.2012	Advance Licence No. 0310585933 dated 04.08.2010
	RLA F.No. 03/95/40/00323/AM11

Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be relisted on 14.02.2012.

Sl. No. 225

CASE NO. AR- 53	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 42/81	F.No.01/81/050/0488/AM10/DES-II
Dated:03.01.2012	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision : NC observed that comments of C&PC is awaited and hence decided to send a reminder to C&PC to expedite the comments. The case stands deferred and to be relisted on 14.02.2012.

Sl. No. 226

CASE NO. AR- 53	M/s. Lietner Shriram Manufacturing Limited
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CASE NO. AR- 52	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 42/81	F.No.01/81/050/0493/AM10/DES-II
Dated:03.01.2012	Advance Licence No. 0410111024 dated 25.01.2010
	RLA's F.No.04/24/040/00270/AM10

Decision :NC decided to modify the norms of above AA as per written comments of DHI vide U.O. No. 3(37)/2010/TSW(B) dated 14.11.2011 as under:-

- (i) Import Item No. 3 : 110 meters including 2% wastage.
- (ii) Import Item No. 5 : 5797 Kg with 'nil' wastage.
- (iii) Import Item No. 6 : 58.5 Kg with 'nil' wastage.
- (iv) Import Item No. 7 : 58.5 Kg with 'nil' wastage.
- (v) Import Item No. 8 : 1143 Kg with 'nil' wastage.
- (vi) Import Item No. 9 : 720 Kg with 'nil' wastage.

Import item No. 5 to 9 are stampings/lamination and hence no wastage is allowed.

R/A may take suitable consequential action accordingly.

Sl. No. 227

CASE NO. AR- 56	M/s. Ravin Cable
Meeting No. 42/81	F.No.01/81/162/769/AM09/DES-II
Dated:03.01.2012	Advance Licence No. i. 0310083250 dtd 04.05.2001 ii. 0310111242 dtd 22.11.2001

Decision : NC decided to modify the norms of above mentioned two AA as per written comments of DIPP vide U.O. dated 17.01.2012 as under:-

Advance Authorization No. 0310083250 dated 04.05.2001.

- Quantity of import item at Sl. No. 1 (Copper Cathode) may be allowed as 365.78 MT as per Engineering Table Nos. 4 & 5.
- Quantity of import item at Sl. No. 2 (XLPE Compound) may be allowed as 1.05 Kg./Kg content in the export products as per SION C-1392.
- No change may be made in the quantities of import items at Sl. No 3 (PP Tape) & 4 (PP Fillers).
- Quantity of import item at Sl. No. 5 (PVC Compound) may be allowed as 1.05 Kg./Kg content in the export products as per SION C-1392.
- Quantity of import item at Sl. No. 6 (Round Steel Wire) may be allowed as 1.02 Kg /Kg content in the export products as per SION C-

3. Quantity of import item at Sl. No. 6 (Round Steel Wire) may be allowed as 1.02 kg./kg content in the export products as per SION C-1392.

II Advance Authorization No. 0310111242 dated 22.11.2001

1. Quantity of import item at Sl. No. 1 (Copper Cathode/Copper rod) may be allowed as 177.52 MT as per Engineering Table No. 9.
2. Quantity of import item at Sl. No. 2 (XLPE Compound) may be allowed as 19.395 MT as per Engineering Table No. 9.
3. Quantity of import item at Sl. No. 3 (PP Tape) may be allowed as 1.02 Kgs./Kg content in the export products.
4. Quantity of import item at Sl. No. 4 (PP Fillers) may be allowed as 1.05 Kgs./Kg content in the export products
5. Quantity of import item at Sl. No. 5 (PVC Compound) may be allowed as 69.435 MT as per Engineering Table No. 9.
6. Quantity of import item at Sl. No. 6 (Round Steel Wire) may be allowed as 1.02 Kg./Kg content in the export products as per SION C-1392.

R/A may take suitable consequential action accordingly.

Sl. No. 228

CASE NO. AR- 57	M/s. Vijai Electricals
Meeting No. 42/81	F.No.01/81/50/270/AM10/DES-II
Dated:03.01.2012	Advance Licence No. 0910039610 dated 15.10.2009

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 14.02.2012.

Sl. No. 229

CASE NO. AR- 58	M/s. SPX India Ltd, Jaipur
Meeting No. 42/81	F.No.01/81/050/765/AM01/DES-II
Dated:03.01.2012	Advance Licence No. 1310001879 dated 14.11.2000

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 17.01.2012 as under:-

1. As per Norms fixed in the NC/ALC meeting No. 47/2001 dated 27.02.2001 in this case, net content of Filter Paper in 14400 Nos. of export products is 18094 lbs.
2. Accordingly, eligibility of quantity of Filter Paper for 14400 Nos. of export products is 18456 lbs inclusive of 2 % wastage.

However for clubbing / other requests, the firm may approach concerned RA.

R/A may take suitable consequential action accordingly.

PART – C – DEFERRED

SI No 44

CASE NO. C- 12	M/s Perino IUR Kent (India) Pvt. Ltd, Chennai received from PC-VI Section of DGFT and DC(MEPZ-SEZ)
Meeting No. 42/81	F.No.01/81/162/378/AM'11/DES-II
Dated: 03.01.2012	

Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be relisted on 14.02.2012.

S. No. 45

Case No. C-51	M/S Hindustan Zinc Ltd., Noida through DC(SEZ), Noida
Meeting No. 42/81	F.No.01/81/162/767/AM09/DES-II
Dated: 03.01.2012	

Decision : NC observed that comments of M/o Mines is awaited and hence decided to send a reminder to M/o Mines to expedite the comments. The case stands deferred and to be relisted on 14.02.2012.

SI. No. 46

CASE NO. C - 09	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 42/81	F.No.01/81/162/009/AM'11/DES-II
Dated: 03.01.2012	

Decision : NC observed that comments of M/o Mines is awaited and hence decided to send a reminder to M/o Mines to expedite the comments. The case stands deferred and to be relisted on 14.02.2012.

SI. No. 47

CASE NO. C- 08	M/s. Eastman Auto & Power Ltd., Gurgaon
Meeting No. 42/81	F.No.01/81/162/00849/AM11 /DES-II
Dated:03.01.2012	Clarification regarding whether Lead Acid Storage Inverter Battery is cover under SION C-1058

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.02.2012.

SI No. 48

CASE NO. C-01	M/s. Honeywell Electrical Devices and Systems India Ltd
Meeting No. 42/81	F.No.01/81/162/007/AM12/DES-II

Dated:03.01.2012	Fixation of wastage norms in r/o 100% EOU unit

Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be relisted on 14.02.2012.

SI No. 49

Case No. C-12	M/s Mercury Fittings Pvt. Ltd
Meeting No. 42/81	F.No.01/81/162/484/AM12/DES-II
Dated:03.01.2012	Fixation of wastage norms in r/o M/s Mercury Fittings Pvt. Ltd, Chennai an EOU

Decision : NC decided to fix the wastage norms of above EOU as per written comments of MSME vide U.O. No. 30(73)/2011-ME dated 07.12.2011 as under:-

SI. No.	Name/Details of Export Product	Raw Material used for Mfg	Wt. of scrap per piece (kgs)	% Wastage on Rm wt	% Wastage arrives on export weight
1.	Selector Bar 3152163	En-1A NL 22mm size Hex bright	141 gms	73%	276%
2.	Sleeve Diaphragm 3152044	EN-1A NL 18mm dia Bright Bar.	33.5 gms	58%	139%
3.	Shiftrail Difflock 3152043	EN-8 14.3mm dia Bright bar	14 gms	10%	11%
4.	Shiftrail Difflock 1068982	EN-8 14.3mm dia Bright bar	19 gms	9%	10%
5.	Push Rod 2244-K-1207	EN-8M 32mm dia HR bar	845 gms	53%	113%

DC , MEPZ SEZ Chennai may take suitable consequential action accordingly.

SI No. 50

Case No. C-13	M/s AVO Carbon India Pvt. Ltd
Meeting No. 42/81	F.No.01/81/162/490/AM12/DES-II
Dated:03.01.2012	Fixation of wastage norms in r/o M/s AVO Carbon India Pvt. Ltd, an EOU

Decision : NC decided to fix the wastage norms of above EOU as per written comments of MSME vide U.O. No. 30(76)2011-ME dated 05.01.2012 as under:-

The wastage norms of the above unit is approved as fixed by MSME-DI Chennai vide their letter No. 565/1/2008-09/EP dated 02.01.2009, 22.01.2009 and 31.03.2009.

DC , MEPZ SEZ Chennai may take suitable consequential action accordingly.

SI No. 50

Case No. C-13	M/s AVO Carbon India Pvt. Ltd
Meeting No. 42/81	F.No.01/81/162/490/AM12/DES-II
Dated:03.01.2012	Fixation of wastage norms in r/o M/s AVO Carbon India Pvt. Ltd, an EOU

Decision : NC decided to fix the wastage norms of above EOU as per written comments of MSME vide U.O. No. 30(76)2011-ME dated 05.01.2012 as under:-

The wastage norms of the above unit is approved as fixed by MSME-DI Chennai vide their letter No. 565/1/2008-09/EP dated 02.01.2009, 22.01.2009 and 31.03.2009.

DC , MEPZ SEZ Chennai may take suitable consequential action accordingly.

SI No. 49

Case No. C-12	M/s Mercury Fittings Pvt. Ltd
Meeting No. 42/81	F.No.01/81/162/484/AM12/DES-II
Dated:03.01.2012	Fixation of wastage norms in r/o M/s Mercury Fittings Pvt. Ltd, Chennai an EOU

Decision : NC decided to fix the wastage norms of above EOU as per written comments of MSME vide U.O. No. 30(73)/2011-ME dated 07.12.2011 as under:-

SI. No.	Name/Details of Export Product	Raw Material used for Mfg	Wt. of scrap per piece	% Wastage on Rm wt	% Wastage arrives on
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			(kgs)		export weight
1.	Selector Bar 3152163	En-1A NL 22mm size Hex bright	141 gms	73%	276%
2.	Sleeve Diaphragm 3152044	EN-1A NL 18mm dia Bright Bar.	33.5 gms	58%	139%
3.	Shiftrail Difflock 3152043	EN-8 14.3mm dia Bright bar	14 gms	10%	11%
4.	Shiftrail Difflock 1068982	EN-8 14.3mm dia Bright bar	19 gms	9%	10%
5.	Push Rod 2244-K-1207	EN-8M 32mm dia HR bar	845 gms	53%	113%

DC , MEPZ SEZ Chennai may take suitable consequential action accordingly.

Sl. No. 226

CASE NO. AR- 52	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 42/81	F.No.01/81/050/0493/AM10/DES-II
Dated:03.01.2012	Advance Licence No. 0410111024 dated 25.01.2010
	RLA's F.No.04/24/040/00270/AM10

Decision :NC decided to modify the norms of above AA as per written comments of DHI vide U.O. No. 3(37)/2010/TSW(B) dated 14.11.2011 as under:-

- (i) Import Item No. 3 : 110 meters including 2% wastage.
- (ii) Import Item No. 5 : 5797 Kg with 'nil' wastage.
- (iii) Import Item No. 6 : 58.5 Kg with 'nil' wastage.
- (iv) Import Item No. 7 : 58.5 Kg with 'nil' wastage.
- (v) Import Item No. 8 : 1143 Kg with 'nil' wastage.
- (vi) Import Item No. 9 : 720 Kg with 'nil' wastage.

Import item No. 5 to 9 are stampings/lamination and hence no wastage is allowed.

R/A may take suitable consequential action accordingly.

Sl. No. 229

CASE NO. AR- 58	M/s. SPX India Ltd, Jaipur
Meeting No. 42/81	F.No.01/81/050/765/AM01/DES-II

Dated:03.01.2012	Advance Licence No. 1310001879 dated 14.11.2000

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 17.01.2012 as under:-

1. As per Norms fixed in the NC/ALC meeting No. 47/2001 dated 27.02.2001 in this case, net content of Filter Paper in 14400 Nos. of export products is 18094 lbs.
2. Accordingly, eligibility of quantity of Filter Paper for 14400 Nos. of export products is 18456 lbs inclusive of 2 % wastage.

However for clubbing / other requests, the firm may approach concerned RA.

R/A may take suitable consequential action accordingly.